

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/468(MB)2023

IN THE MATTER OF

LIC Housing Finance Ltd

Vs

Trade Centre Developers And
Builders Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Payal Gupte (VC)
For the Respondent: Adv. Adarsh Solanki (VC)
For the Intervenor: Adv. Nausher Kohli (PH)

ORDER

The Ld. Counsel for the intervener Mr. Nausher Kohli has brought to our attention the order dated 28.06.2024 of the Hon'ble Bombay High Court wherein the Hon'ble Bombay High Court has been pleased to state as under:

..... "Since the matter remains part heard and I am informed that the matter is also before the NCLT, the NCLT is directed until the next date of hearing of this matter, not to proceed to pass any orders on admission of the Petitions pending before the NCLT."

In view of the directions of the Hon'ble Bombay High Court, we deem it appropriate to post the matter on **18.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)